### IN THE SUPREME COURT OF INDIA

#### INHERENT JURISDICTION

REVIEW PETITION (C) NO. 1263/2024 IN WRIT PETITION (C) NO. 184/2024

ARUN KUMAR AGRAWAL

PETITIONER(S)

### VERSUS

ELECTION COMMISSION OF INDIA & ANOTHER

## <u>O R D E R</u>

We have carefully perused the review petition, as also the grounds in support thereof. In our opinion, no case for review of the judgment dated 26.04.2024 is made out.

The review petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

.....J. (SANJIV KHANNA)

.....J. (DIPANKAR DATTA)

NEW DELHI; JULY 25, 2024.

# **RESPONDENT(S)**

# SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## <u>REVIEW PETITION (C) NO. 1263/2024</u> IN <u>WRIT PETITION (C) NO. 184/2024</u>

ARUN KUMAR AGRAWAL

**PETITIONER(S)** 

**RESPONDENT(S)** 

VERSUS

**ELECTION COMMISSION OF INDIA & ANOTHER** 

(FOR ADMISSION)

Date : 25-07-2024 This matter was circulated today.

CORAM :

HON'BLE	MR.	JUSTICE	SANJIV	KHANNA
HON'BLE	MR.	JUSTICE	DIPANKA	<b>AR DATTA</b>

### By Circulation

UPON perusing papers, the Court made the following O R D E R

The review petition is dismissed, in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI) AR-cum-PS (signed order is placed on the file) (R.S. NARAYANAN) ASSISTANT REGISTRAR